

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 104

CP(IB) No. 262/Chd/Pb/2022

IN THE MATTER OF:-

Punjab National Bank

...Petitioner

Versus

Kabir Sodhi

...Respondent

Under Section: 95(1), IBC 2016

Order delivered on 02.05.2024

CORAM:

**SH. UMESH KUMAR SHUKLA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner : Mr. Pulkit Goyal, Advocate
/Bank

For the respondent : Mr. Aalok Jagga, Advocate
/personal guarantor : Mr. APS Madaan, Advocate
Ms. Ekakshra Mahajan, Advocate

For the RP : Ms. Jasneet Kaur, Advocate

ORDER

Reply to the objections has been filed vide Diary No.2229/5 dated 29.04.2024. The same is taken on record. Written submissions have been filed by Id. counsel for the respondent/personal guarantor as well as by the Resolution Professional vide Diary Nos.2229/2 dated 21.03.2024 and 2229/3 dated 2.04.2024. Both are taken on record. Reply to the main petition has been stated to be e-filed. Let hard copy of the same be filed during the course of the day. Rejoinder, if any, be filed within one week with a copy in advance to the counsel opposite. Ld. counsels for the parties are directed to file short written submissions, if any, at least one week before the next date

of hearing by exchanging copies with each other. Let the matter be listed on 01.07.2024.

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)